

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 1390  
TO BE ANSWERED ON FRIDAY, 10<sup>th</sup> FEBRUARY, 2023**

**ONE NATION ONE VOTER LIST**

**1390. SHRI HIBI EDEN:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the different voter lists for elections to panchayat, municipal corporation, municipality, Vidhan Sabha, Lok Sabha and other elections create confusion and also raise questions on the credibility of the voter lists, if so, the reaction of the Government thereto;
- (b) whether the Law Commission of India has suggested preparing a single voter list for all levels of elections in its 255th report and if so, the progress made in this regard so far;
- (c) whether the Government is considering the implementation of 'One Nation, One Voter list' in the country, if so, the details thereof;
- (d) whether the Government has received any comment from the Government of Kerala in this regard, if so, the details thereof; and
- (e) the time by which the steps proposed to be taken/implemented by the Government for the said electoral reforms in the country?

**ANSWER  
MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJJU)**

- (a), (c) and (e): As per section 13D of the Representation of the People Act, 1950, the electoral roll for every parliamentary constituency shall consist of electoral rolls for all the assembly constituencies comprised within that parliamentary constituency and it shall be necessary to prepare or revise separately the electoral roll for both Lok Sabha and the State Assembly Elections as of now. Electoral rolls for conduct of elections to the urban local bodies and panchayati raj institutions are prepared by the respective State Election Commissions (SECs). Presently, various State Governments and Union territories are using the electoral roll data prepared by the ECI for preparing the electoral roll for local bodies/panchayat elections. As per article 243K and 243ZA of the Constitution,

the superintendence, direction and control of the preparation of electoral rolls for, and the conduct of, all elections to the Panchayats and Municipalities vests in the respective SECs. Further, the electoral reforms are continuous and ongoing process and the Government after considering the various proposals/suggestions, *inter-alia*, one nation one voter list, take appropriate steps in consultation with various stake holders to make election process more accountable and transparent.

(b): Yes sir, the Law Commission of India in its 255<sup>th</sup> report has endorsed/recommended inclusion of common electoral rolls at elections conducted by the Election Commission of India (ECI) and the State Election Commissions (SECs).

(d): No sir.

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